

CENTRAL ADMINISTRATIVE TRIBUNAL  
PRINCIPAL BENCH

OA No.1887/2004  
MA No.1607/2004

New Delhi this the 6th day of August, 2004

Hon'ble Mr. Justice V.S.Agarwal, Chairman  
Hon'ble Mr.S.A.Singh, Member (A)

1. Ashok Kumar,  
Son of Shri Dayal Singh,  
Resident of 26/103, IV 3524  
Street No.10, Vishwas Nagar,  
New Delhi-110032.
2. Ravinder Raj,  
Son of Shri Prithviraj Solanki,  
Resident of 15/C, Type IV,  
Ordinance Factory, Jalgaon
3. Ravi Ranjan,  
Son of Shri SS Prasad  
Resident of G-1773  
Laxmi Bai Nagar,  
New Delhi.
4. Rajender Rawal  
Son of Shri NS Rawal  
Resident of H-64  
Garhwali Mohalla,  
Laxmi Nagar, Delhi.
5. Anand Kashyap,  
Son of Shri Hariprashad,  
Resident of A-3, Pandav Nagar,  
Delhi.

...Applicants  
(By advocate:Shri V.Hari Pillai, Sh.Gaurave Bhargava  
and Ms.Ishani Sahiwal)

VERSUS

1. Union of India,  
Through the Secretary,  
Ministry of Home Affairs,  
North Block, New Delhi.
2. National Crime Records Bureau,  
Ministry of Home Affairs,  
East Block-VII, R.K.Puram,  
New Delhi-110066  
Through its Director

...Respondents

O R D E R (ORAL)

By Justice Shri V.S.Agarwal:

In May 2001, there is an advertisement inviting  
applications for appointment of Data Processing

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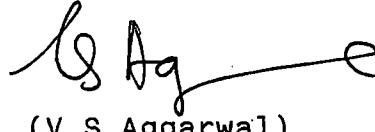
Assistant, Grade-A in Computer and System Division of Respondent No.2. A fresh advertisement appeared in 2001 the applicants had applied for the post. It is asserted that the applicants have declared sucessful and they were called for medical examination sometime in December, 2001.

2. The precise grievance of the applicants is that despite the aforesaid facts, they have not been appointed, and therefore, by virtue of the present application, they seek a direction that the applicants should be appointed to the post referred to above. In this regard, the applicants have already submitted the representations which are at annexures P-5 and P-6. We are informed that no decision has been taken nor the applicants have been informed.

3. At this stage when the rights of the respondents are not likely to be affected, we deem it unnecessary to issue a show-cause notice while disposing of the present application.

4. It is accordingly directed that Director, National Crime Bureau should consider the said representations and pass an approriate speaking order preferably within three months from the receipt of a certified copy of the present order and communicate it to the applicants. O.A. is disposed of.

  
(S.A.Singh)  
Member(A)

  
(V.S.Agarwal)  
Chairman

/kdr/